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CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O.A.No.106 of 2012 Cuttack this the 18^{12} day of \mathcal{I} , 2016

Fakira....Applicant

-VERSUS-

Union of India & Ors....Respondents

FOR INSTRUCTIONS

- 1. Whether it be refrred to reporters or not? N_{δ}
- 2. Whether it be referred to CAT, PB, New Delhi for being circulated to various Benches of the Tribunal or not ? N_0

(S.K.PATTNAIK) — MEMBER(J)

(R.C.MISRA)

MEMBERA(A)



CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O.A.No.106 of 2012 Cuttack this the 18^{ex} day of July, 2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)
HON'BLE SHRI S.K.PATTNAIK,MEMBER(J)

Fakira
Aged about 64 years
S/o-Ananda
Retired Store Watchman
O/O-IWI/Con./East Coast Railway
Rail Vihar/Chandrasekharpur
Bhubaneswar
Permanent resident of Vill-Batijanga
PO-Haridaspur, PS-Dharmasala
Dist-Jajpur

....Applicant

By the Advocate(s)-M/s.N.R.Routray S.Mishra T.K.Choudhury

-VERSUS-

Union of India represented through

- 1. The General Manager
 East Coast railway
 E.Co.R.Sadan
 Chandrasekharpur
 Bhubaneswar
 Dist-Khurda
- Chief Administrative Officer(Con.),
 East Coast Railway,
 Rail Vihar,
 Chandrasekharpur
 Bhubaneswar
 Dist-Khurda
- Senior Personnel Officer, Con./Coordination
 East Coast Railway,
 Rail Vihar,

Chandrasekharpur Bhubaneswar Dist-Khurda

- 4. Sr.Divisional Financial Manager,
 East Coast Railway,
 Rail Vihar
 Chandrasekharpur
 Bhubaneswar
 Dist-Khurda
- 5. F.A. & C.A.O./Con.,
 East Coast Railway
 Rail Vihar,
 Chandrasekharpur
 Bhubaneswar
 Dist-Khurda

....Respondents

By the Advocate(s)-Mr.S.K.Ojha

<u>ORDER</u> <u>R.C.MISRA,MEMBER(A):</u>

Applicant is a retired railway employee. In this Original Application, he has approached this Tribunal seeking for the following relief.

- i) To quash the order under Annexure-A/8 & A/9
- ii) And to direct the respondents to grant 1st and 2nd financial up-gradation under ACP Scheme in scale of Rs.2650-4000/- and Rs.3050-4590/- w.e.f. 01.10.1999 and pay the differential arrear salary, DCRG, commuted value of pension, leave salary and arrear pension with 12% interest.
- 2. Shorn of unnecessary details, it would suffice to note that initially applicant had been engaged in the railway as casual Store Watchman on daily rate basis in the year 1978.



Subsequently, he was granted temporary status with effect from 1.1.1983 and while working as such, he was regularized against PCR Khalasi post with effect from 24.4.1988. This regularization was later on antedated to 1.4.1973.

- 3. In this Original Application, grievance of the applicant is directed against the impugned order dated 30.12.2011(A/9) in which his prayer for grant of 1st and 2nd financial up-gradation under ACP Scheme in scale of Rs.2650-4000/- and Rs.3050-4590/- w.e.f. 01.10.1999 has been turned down by the respondents.
- 4. The whole object based on which applicant's prayer has been turned down is that as per Est.Srl.No.288/99 while granting ACP benefits normal promotion norms prescribed should be fulfilled by the employee concerned. In the above background, applicant having been declared medically fit in C-1 category against the required eligibility condition of medical category B-1 was not considered eligible to get the scale of Rs.2650-4000 as 1st ACP and Rs.3050-4590/- as 2nd ACP. However, it has been submitted by the respondents that notwithstanding this ineligibility condition, applicant has been granted 1st ACP in the scale of Rs.2610-3540 and 2nd ACP in the scale of Rs.2650-4000/- with effect from 1.10.1999 vide order dated 28.12.2011 as per hierarchical scale based on the recommendations of 5th CPC. In view of this, they have prayed that this O.A. is liable to be dismissed being devoid of merit.

- 5. We upon perusal of the pleadings of the parties have heard the learned counsel for both the sides in great detail.
- 6. At the outset, we would like to note that grant of financial benefits under the ACP Scheme being purely personal wholly depends upon the service records of the employee concerned.
- 7. In the recent past, this Tribunal in O.A.No.1071 of 2012 disposed of on 28.3.2016 had dealt with the facts and circumstances which are quite similar to the facts of the instant O.A. In Paragraph-24 of the order in O.A.No.1071 of 2012, this Tribunal held as under.

"At this juncture, we would at the cost of repetition like to say that nothing is forthcoming from the pleadings of the parties as to whether or not 1st and 2nd financial upgradations already been granted to the applicant with effect from 1.10.1999 in the scale of Rs.2610-3540 and Rs.2650-4000/-, respectively, are in the next higher grade in accordance with the existing hierarchy in a cadre/category of posts, which is the rallying point to clinch the issue. In view of this, it is considered expedient to remit the matter back to the railway-authorities for reconsideration of the matter in conformity with the following directions".

- 8. Since the point to be decided in this O.A. has been considered and decided already in O.A.No.1071 of 2012 with certain directions to respondent-railways, we do not feel it inclined to make a departure from the view already taken and therefore, we issue the same directions as made in that O.A. for the respondents to carryout, as under.
 - i) Whether 1st and 2nd financial upgradations that has been granted to the applicant in the scale of



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Rs.2610-3540 and Rs.2650-4000/-, respectively, with effect from 1.10.1999 are in the next higher grade in accordance with the existing hierarchy in a cadre/category of posts.

- ii) If the reconsideration on the above point turns out affirmatively, there is no need to further grant 1st and 2nd ACP in the scale of Rs. 2650-4000 and 3050-4590/- with effect from 1.10.1999, as claimed by the applicant in this O.A.
- iii) If the outcome of reconsideration is in the negative, then the respondents shall consider grant of 1st and 2nd ACP in the scale of Rs. 2650-4000 and 3050-4590/- with effect from 1.10.1999 in favour of the applicant based upon other conditions than medical standard, as applicable to ACP Scheme and in such eventuality, if he is found suitable for the same, he be granted the consequential financial benefits.
- 9. In view of the above, orders dated 28.12.2011(A/8) and dated 30.12.2011(A/9) are quashed and set aside. Respondents are directed to carry into effect the above direction and communicate the decision thereon to the applicant within a period of 120 days from the date of receipt of this order.

10. With the observations and directions, the O.A. is thus

disposed of. No costs.

(S.K.PATTNAIK) MEMBER(J) (R.C.MISRA)

MEMBERA(A)

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